IN THE HIGH COURT OF JHARKHAND AT RANCHI
A.B.A. No. 9152 of 2019

Jiyauddin Ansari @ Md. Jiyauddin ... ... **Petitioner**

Versus

1. The State of Jharkhand
2. Sojina Khatoon ... ... **Opposite Parties**

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. Nityanand Prasad Choudhary, Adv.
For the State : Mr. Rakesh Kr. No. 2, A.P.P.
For the O.P. No. 2. : Mr. Ashutosh Pd. Joshi, Advocate

06/25.06.2020 Heard Mr. Nityanand Prasad Choudhary, learned counsel for the petitioner and Mr. Rakesh Kr. No. 2, learned A.P.P. for the State as well as Mr. Ashutosh Pd. Joshi, learned counsel appearing for the opposite party no. 2.

The petitioner has prayed for grant of anticipatory bail, as he is apprehending his arrest in connection with Jamtara (Mahila) P.S. Case No. 39/2019.

The marriage of the petitioner was solemnized with the informant on 09.05.2016. It has been alleged that there was a demand of Rs. 50,000/- cash and on non-fulfillment of which she was ousted from her matrimonial house.

The allegation appears to be general and omnibus in nature. It further appears that the demand of Rs. 50,000/- is said to have been made by the petitioner at the instigation of her in-laws.

Learned counsel appearing for the opposite party no. 2, has stated that an order for maintenance has been passed by a competent court but the petitioner is not adhering to the said direction.

The opposite party no. 2 is always at liberty to get the order executed by filing necessary applications.

Considering the entire gamut of allegations, I am inclined to extend the privilege of anticipatory bail to the petitioner.

Accordingly, the order dated 16.01.2020 is hereby confirmed.

This application stands allowed.

(R. Mukhopadhyay, J.)

Alok/-